(b) KLM the Dutch Airlines had made a request for operating a third frequency to Calcutta, over and above the frequency entitlement available to it under the bilateral air service agreement. Hence the request was not agreed to.

(c) Government would welcome operation by KLM or any other airline to route its services through Calcutta so long as the number of services are in accordance with the frequency entitlements under the bilateral air services agreements.

डोमचंच बाजार के व्यापारियों से अभ्रक की खरीद

2135. श्री रीत लाल प्रसाद वर्मा : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अभ्रक व्यापार निगम जिस का गठन छोटे अभ्रक व्यापारियों के हितों की रक्षा के लिए किया गया था, की हालत दिन प्रति दिन खराब हो रही है;

(ख) क्या यह भी सच है कि डोमजंच के कमजोर वर्गों के व्यापारी उनकी अल्प अभ्रक की मात्रा की बिक्री की गारन्टी न होने के कारण भुखमरी के कगार पर खड़े हैं;

(ग) यदि नहीं, तो डोमचंच बाजार में कुल कितने अभ्रक के व्यापारी हैं और अभ्रक व्यापार निगम ने पिछले दो सालों में प्रत्येक व्यापारी से कितना अभ्रक खरीदा और इस का पूरा ब्यौरा क्या है; और

(घ) क्या अभ्रक व्यापार निगम के पास व्यापारियों से हर साल अभ्रक की एक निश्चित मात्रा, अभ्रक व्यापारियों के हितों को ध्यान में रखते हुए व्यापारियों का एक पैनल बनाकर खरीदने के बारे में कोई योजना विचाराधीन है ?

वाणिज्य मंत्रालय में उप मंत्री (श्री पी० ए० संगमा) : (क) तथा (ख). लघु अभ्रक व्यापारियों की दशा में सुधार हुआ है क्योंकि अभ्रक व्यापार निगम उन को उन के उत्पादकों की बेहतर कीमतें दे रहा है और साथ ही उत्तरोत्तर अधिक मात्रा में खरीद भी कर रहा है ।

(ग) डोमचंच तथा उस के आस पास के मिटको के पास पंजीकृत अभ्रक व्यापारियों की संख्या 86 है और उन से की जाने वाली खरीद इस समय 61 लाख रु० से अधिक की है जब कि 1979-80 में 31 लाख रु० की खरीद की गयी थी ।

(घ) 1980-81 के दौरान मिटको ने लगभग 80 प्रतिशत खरीद कमजोर वर्गों से की, यद्यपि कमजोर वर्गों से सप्लाई के लिए कोई निश्चित कोटा निर्धारित नहीं किया गया है ।

Overdrafts by States

2136. SHRI AMAR ROYPRADHAN:

SHRI CHITTA MAHATA:

Will the Minister of FINANCE be pleased to state:

(a) what was the amount of overdrafts in all the States from 1975 to 1981—State-wise and year-wise figures;

(b) the reasons therefor;

(c) whether Government of India had advised them to effect reduction in overdrafts; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) The overdrafts of the State Governments on the Reserve Bank of India reflect their daily cash position and vary from day to day. Their quantum can therefore, be indicated with reference to a particular date only. A statement showing the adjusted

overdrafts of the State Governments at the end of each of the finacial years from 1974-75 to 1980-81 is laid on the table of the House.

(b) Overdrafts of the State Governments are either on account of structural imbalances in the budgets of the States or on account of temporary aberrations in their cash flow.

(c) and (d). The Central Government has been having a continuous dialogue with the State runing overdrafts in order to correct the situation where there are structural imbalances in the budgets. The Prime Minister wrote to the Chief Ministers of the States in October, 1980 advising them strictly to regulate expenditure on the basis of firm availability of resources and to avoid recourse to overdrafts. Discussions were held in the Ministry of Finance during 1981-82 with those State Governments whose deficits were considered to be deep rooted. The Deputy Chairman, Planning Commission also held meetings with the Chief Ministers of such State Governments as were expected to close the year 1981-82 with deficits. These discussions were designed to impress upon the State Governments the need to avoid deficits and consequent overdrafts and to work out acceptable solutions for gradually eliminating the deficits without seriously jeoparadising the development plans.

Statement

Adjusted Overdrafts of State Governments on the Reserve Bank of India.

(Rs. crores)

States	31-3-75	31-3-76	31-3-77	31-3-78	31-3-79	31-3-80	31-3-81
1	2	3	4	5	6	7	8
1. Assam .	..	..	..	..	..	..	33·05
2. Bihar . .	96·49	86·53	79·46	69·01	..	..	..
3. Gujarat .	2·81	..	14·88	..	..	..	17·59
4. Haryana .	10·09	11·27	12·49	..	..	1·95	36·01
5. Himachal Pradesh	7·39	5·87	4·14	..	..	..	
6. Karnataka.	..		..	..	..	..	14·37
7. Kerala . .	5·26	19·66	31·21	4·62	..	..	..
8. Madhya Pradesh	8·47	..	..	49.60	..	1·27	97·93
9. Manipur .	0·91	3 83	7·86	3·45	6·59	11·06	22·49
10. Meghalaya .	..	0·77	..	..	..	..	..
11. Nagaland	..	7·69	11·07	7·80	1·94	6·81	0·54
12. Orissa . .	5·83	8·36	14·36	0·98	..	..	..
13. Punjab .	22·93	29·87	38·11	56·36	..	9·53	64·[illegible]
14. Rajasthan .	11·54	4·13	1·48	8·89	..	22·10	143·27
15. Tripura .	..	5·66	4·03	0·38	..	2·66	9·46
16. Uttar Pradesh	99·55	135·13	86·21	145·68	..	..	..
17. West Bengal	..	8·07	46·58	91·40	..	41·16	97·08
TOTAL	271·27	326·84	351·88	438·17	8·53	96·54	535·90